

অসম



ৰাজপত্ৰ

সত্যমেব জয়তে

The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত-কৰ্তৃকৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDER BY THE GOVERNOR

LAW DEPARTMENT

NOTIFICATION

The 4th April 1974

No. L.JL.175/74/3.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT XV OF 1974

(Received the assent of the Governor on the 3rd April 1974)

THE ASSAM (SALES OF PETROLEUM AND PETROLEUM PRODUCTS, INCLUDING MOTOR SPIRIT AND LUBRICANTS) TAXATION (AMENDMENT) ACT, 1974

An

Act

further to amend the Assam (Sales of Petroleum and Petroleum Products, including Motor Spirit and Lubricants) Taxation Act, 1955.

Preamble. Whereas it is expedient further to amend the Assam Act Assam (Sales of Petroleum and Petroleum Products, IX of 1956, including Motor Spirit and Lubricants) Taxation Act, 1955, hereinafter called the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Twenty-fifth Year of the Republic of India as follows:—

Short title, extent and commencement.

1.(1) This Act may be called the Assam (Sales of Petroleum and Petroleum Products, including Motor Spirit and Lubricants) Taxation (Amendment) Act, 1974.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 3 of Assam Act IX of 1956.

2. In section 3 of the principal Act, in sub-section (1) against item (i) for the word "Fifteen", the word "Thirty" shall be substituted.

Md. SAADULLAH,
Joint Secy. to the Govt. of Assam,
Law Department.